

MR. DEPUTY CHAIRMAN: Now, Paper to be Laid on the Table.

PROF. RAMLAL PARIKH (Gujarat): On a point of order, Sir.

MR. DEPUTY CHAIRMAN: No, no.

PROF. RAMLAL PARIKH: Sir, just a minute.

MR. DEPUTY CHAIRMAN: This is only a correction.

PROF. RAMLAL PARIKH; Sir, this is not only a correction. It is a serious type of error which shows the scant regard that they have for Parliament. How can we....

MR. DEPUTY CHAIRMAN: He has already explained it. Now, Papers to be Laid on the Table.

PAPER LAID ON THE TABLE

Insurance Claims Board (Amendment) Rules, 1981

पूर्ति तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री भगवत झा आजाद): श्रीमान, मैं आप की अनुमति से विस्थापित व्यक्ति (ऋण सहायोजन) अधिनियम 1951 की धारा 57 के अधीन जारी किये गये बीमा दावे बोर्ड (संशोधन) नियम, 1981 को प्रकाशित करने वाली पूर्ति तथा पुनर्वास मंत्रालय (पुनर्वास विभाग) की अधिसूचना सांकांनि सं० 193 दिनांक 14 फरवरी, 1981 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ। [Placed in Library. See No. LT-1988/81].

STATEMENT BY MINISTER

Assault on the Editor of a Hindi Daily of Varanasi

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, in respect of the matter raised by the Hon'ble Member Shri Rameshwar Singh regarding "Reported assault on the Editor of a

Hindi daily of Varanasi", it has been reported by the Government of Uttar Pradesh that "On March, 3, 1981 at about 11.00 A.M. six persons assaulted Shri Ishwar Deo Misra, Editor of local Newspaper, "Janwarta". The assault was learnt to be a sequel to a news item published in the newspaper against Swamiji. Shri Mishra who received injuries in his head was immediately got treated at Government Hospital and a report has been lodge^ in this connection vide Case No. 138/81 u/s 147/1323/1307/1452. IPC at P.S. Can'tt. Three of the assailants have been arrested at the spot while all efforts are underway to identify and apprehend the remaining three accused. These assailants were reportedly followers of the said Swamiji and were attending his lecture programme at Sarnath. This Swamiji has become controversial during his lecture programme at Assi in Police Circle Behlupur due to his utterances against some prominent local Swamis including Karpatriji and Bhagwan Awadhot Ram.

The matter is entirely within the jurisdiction of the State Government. The Government of Uttar Pradesh have been asked to have the matter investigated further in the light of the various points raised by the Hon'ble Member as also in the news-item published by the Daily 'Janwarta'.

MR. DEPUTY CHAIRMAN: The statement to be made by Shri Pranab Mukherjee on the Textile Policy will be made afterwards.

DR. M. M. S. SIDDHU (Uttar Pradesh) : Sir, one thing I want to ask..

MR. DEPUTY CHAIRMAN: No, no. This was a statement made on a special mention. There cannot be any discussion.

DR. M. M. S. SIDDHU; Sir, threats are being given to the newspaper editor.

MR. DEPUTY CHAIRMAN: The Calling Attention matter will be taken up after lunch when the Minister is free from the other House. Now

we will take up special mentions.
(Interruptions). Yes, Shri Pyarelal
Khandelwal.

श्री बी० सत्यनारायण रेड्डी (आंध्र
प्रदेश): इसमें देरी क्यों हो रही है? लोग अभी
प्रदर्शन कर रहे हैं? इस में एस०पी० (सिटी)
इन्वाल्ड है स्वामी श्रीमान के साथ।

MR. DEPUTY CHAIRMAN: The Calling
Attention matter will be taken up after lunch
when the Minister is free from the other
House.

SHRI ERA SEZHIYAN (Tamil Nadu): Has
a request from the Minister been received.

MR. DEPUTY CHAIRMAN: Yes.

SHRI SUNDER SINGH BHANDARI
(Uttar Pradesh): Calling Attention can be
taken up.

MR. DEPUTY CHAIRMAN: But if the
Member is not here...

SHRI SUNDER SINGH BHANDARI: if
some hon. Members are not here, they may
be allowed afterwards.

MR. DEPUTY CHAIRMAN: No, I am
not allowing it.

**REFERENCE TO AIR INDIA'S RE-
PORTED RELUCTANCE TO OPERATE
FLIGHTS TO SHARJAH AND REPOR-
TED FAVOUR SHOWN TO THE
PUSHPAK AVIATION (PRIVATE)
LIMITED**

MR. DEPUTY CHAIRMAN:
We take up special mentions. Shri
Khandelwal. Not here. Shri Dinesh
Goswami.

SHRI DINESH GOSWAMI (Assam) : Mr,
Deputy Chairman, Sir, I am grateful to you
for giving me the chance to mention, by way
of special mention, an important matter
regarding reluctance of Air India to operate
flights to an oil rich Gulf country, Sharjah and
the reported news item that a private airlines
is sought to be favoured by the name of
Pushpak Aviation Private Limited.

Sir the House will recall that so far as the
Pushpak Aviation (Private) Limited is
concerned, this aviation company because the
subject matter of a heated discussion in this
House itself when at some earlier point of
time, a report appeared that this airline was
given the right to operate between Bombay and
Madras and the allegation that was made from
this side of the House was that because
Pushpak Aviation (Private) Limited helped
the ruling party by giving a fleet of
helicopters as *quid pro quo*. this airline was
given the right to fly from Bombay to
Madras and back. We were happy that after
this matter was raised in Parliament, and an
agile journalist thought in the worthwhile
to be published in the national newspaper,
that lease was cancelled. But we see another
news item -that the Air India was asked to
operate a flight from Bombay to Sharjah an
oil-rich country, and the Air India decided
to operate from 17th February. In the last
moment, Air India cancelled the operations and
ultimately decided to let the Pushpak Aviation
(Private) Limited to continue with the result
that the ruler of Sharjah had to call our
Ambassador and express his displeasure, and
the Ambassador conveyed that displeasure to
the Ministry of External Affairs. Sir, the ground
given by Air India was that for technical
reasons, they were not operating.
But we have come to know that this
decision was taken to show favours to
the private airline for facilities provided by
it to the ruling party. These are serious
allegations that have been made that efforts
have been made to favour them. Earlier,
attempts were made to give them Bombay-
Madras route and because there was a hue
and cry in this Parliament, that was given up
and now an effort has been made also to
give them this flight route from
Bombay to Sharjah contrary to all practices that
we follow either in the Indian Airlines or the
Air India that normally we do not allow private
airlines to operate on such route.